

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2937
ANSWERED ON:30.07.2014
FACULTY IN PRIVATE PROFESSIONAL COLLEGES
Chautala Shri Dushyant

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that many of the teaching faculties in private professional colleges are not qualified as per UGC norms;
- (b) if so, whether the Government has formulated any guidelines for appointment of faculties in private professional colleges; and
- (c) if so, the details thereof along with the mechanism to ensure compliance of these guidelines by the private professional colleges?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) to (b) : As per the University Grants Commission (UGC) (Affiliation of Colleges by Universities) Regulations, 2009, Universities admit colleges to the privileges of a University after examining the fulfillment of norms specified in the Regulations. The (UGC) has issued the UGC (Minimum Qualification for appointment of teachers and other academic staff in universities and colleges and measures for the maintenance of standards in higher education) Regulations, 2010, which specifies the minimum qualifications required for appointment of teachers and other academic staff in universities and colleges.

Further, professional colleges have to adhere to the norms and standards laid down by the statutory regulatory body. For example, the teachers appointed in Medical Institutions need to follow Minimum Qualifications for Teachers in Medical Institutions Regulations, 1998 and Teachers Eligibility Qualifications (TEQ) guidelines framed by the Medical Council of India from time to time. The teachers are assessed during assessment by the MCI as per these regulations. The All India Council for Technical Education (AICTE) has prescribed the AICTE (Pay Scales, Service Conditions and Qualifications for the Teachers and other Academic Staff in Technical Institutions (Degree)) Regulations, 2010 for teachers in Engineering, Pharmacy, Management programmes etc. The Bar Council of India has framed the Rules of Legal Education, 2008 for laying down the minimum qualifications of faculty and Principals for Law Colleges. These Rules also provide for initial inspection, regular inspections and surprise inspections of colleges.

Enforcement of quality in these colleges by the affiliating universities and the Statutory Regulatory bodies, is a continuous process.

(c) : Regulations issued by the Regulatory agencies have to be followed by all institutions and non-compliance results in penalties prescribed including withdrawal of grants by UGC, AICTE etc.